

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:833  
ANSWERED ON:05.03.2007  
VIOLATION OF WEIGHTS AND MEASURES LAWS  
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**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the nature of complaints received regarding violation of laws on weights and measures during the last three years, year-wise and State-wise;
- (b) whether there is a proposal to empower third parties and consumers to check samples of packaged products to safeguard the interest of the consumers;
- (c) if so, whether the Government proposes to enact a new comprehensive law on weights and measures; and
- (d) if so, details thereof and the time by which it is likely to be implemented?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) : The information is annexed

(b) : No Sir.

(c) & (d): A proposal to enact a new comprehensive law in place of the existing two legislations on Weights and Measures is under consideration of the Government.

**ANNEXURE**

STATEMENT REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO.833 FOR 05/03/2007 REGARDING VIOLATION OF WEIGHTS AND MEASURES LAWS

Statement showing nature of complaints received from enforcement authorities of States/UTs., regarding violation of laws on weights and measures during the last three years, year wise and State wise.

2004-05 2005-06 2006-07 [upto 31.1.2007]

1. Andhra Pradesh
  - i)overcharging of packaged commodity
  - ii)Short delivery in weighment/ measurement
  - iii) Overcharging of Autofare  
  - i)overcharging of packaged commodity
  - ii)Short delivery in weighment/ measurement
  - iii) Overcharging of Autofare  
  - i)overcharging of packaged commodity
  - ii)Short delivery in weighment/ measurement
  - iii) Overcharging of Autofare
2. Andaman & Nicobar islands
  - i) overcharging on packaged commodity
  - ii)Short delivery in weighment/ measurement
  - iii) Obliteration of price on packages
  - iv)Use of unstamped weights  
  - i) overcharging on packaged commodity

- ii) Short delivery in weight/ measurement
- iii) Obliteration of price on packages
- iv) Use of unstamped weights

- i) overcharging on packaged commodity
- ii) Short delivery in weight/ measurement
- iii) Obliteration of price on packages
- iv) Use of unstamped weights

3. Delhi
- i) Short delivery in weight/ measurement
  - ii) violation under packaged commodity Rules
  - iii) Use of unstamped weight or measure
  - iv) Short weight of packed commodity
  - v) Deficiency in manner of declaration on packages
  - vi) Faulty autorickshaw meter

- i) Short delivery in weight/ measurement
- ii) violation under packaged commodity Rules
- iii) Use of unstamped weight or measure
- iv) Short weight of packed commodity
- v) Deficiency in manner of declaration on packages
- vi) Faulty autorickshaw meter

- i) Short delivery in weight/ measurement
- ii) violation under packaged commodity Rules
- iii) Use of unstamped weight or measure
- iv) Short weight of packed commodity
- v) Deficiency in manner of declaration on packages
- vi) Faulty autorickshaw meter

4. Goa
- i) overcharging of packaged commodity
  - ii) Short delivery in weight/ measurement
  - i) overcharging of packaged commodity
  - ii) Use of non standard measure in weight/ measurement
  - iii) non declaration on packaged commodity

- i) Overcharging of packaged commodity

5. Gujarat
- i) overcharging on packaged commodity
  - ii) Short delivery in weight/ measurement
  - iii) non declaration on packages
  - iv) Short weight of packed commodity

- i) overcharging on packaged commodity
- ii) non declaration /less declaration on packages
- iii) Use of false weights
- iv) excess repairing charges

- i) Short delivery in weight /measurement
- ii) Short weight of packed commodity
- iii) non carrying of weighing instrument by delivery person of LPG cylinders

6. Haryana
- i) overcharging on packaged commodity
  - ii) Short delivery in weight/ measurement
  - iii) unstamped weights

- i) overcharging on packaged commodity
- ii) Short delivery in weight/ measurement
- iii) unstamped weights

- i)overcharging on packaged commodity
- ii)Short delivery in weighment/ measurement
- iii)unstamped weights

7. Karnataka
- i)overcharging of packaged commodity
  - ii) Short weight of packed commodity
  - iii) Alteration/ smudging of sale price MRP.,
  - iv) non declaration on packages
  - v)Short delivery in weighment/ measurement
  - vi) use of unverified weight or measure
  - vii) Use of altered measures
  - viii) Overcharging of Autofare

- i)overcharging of packaged commodity
- ii) Short weight of packed commodity
- iii) Alteration/ smudging of sale price MRP.,
- iv) non declaration on packages
- v)Short delivery in weighment/ measurement
- vi) use of unverified weight or measure
- vii) Use of altered measures
- viii) Overcharging of Autofare

- i)overcharging of packaged commodity
- ii) Short weight of packed commodity
- iii) Alteration/ smudging of sale price MRP.,
- iv) non declaration on packages
- v)Short delivery in weighment/ measurement
- vi) use of unverified weight or measure
- vii) Use of altered measures
- viii) Overcharging of Autofare

8. Kerala
- i)overcharging on packaged commodity
  - ii)Short delivery in weighment/ measurement
  - iii) Use of unverified weight or measure

- i)overcharging on packaged commodity
- ii)Short delivery in weighment/ measurement
- iii) Use of unverified weight or measure

- i)overcharging on packaged commodity
- ii)Short delivery in weighment/ measurement
- iii) Sale/use of unverified weight or measure
- iv) non compliance of packaged commodities
- v) non maintenance of record by  
manufacture/repairer/dealer

9. Madhya Pradesh
- i) Short delivery in weighment/ measurement
  - ii) Use of unverified/ non standard  
weight or measure
  - iii) non declaration on packages
  - iv) overcharging of packaged commodity

- i) Short delivery in weighment/ measurement
- ii) Use of unverified/ non standard  
weight or measure
- iii) overcharging of packaged commodity

- i) Short delivery in weighment/ measurement
- ii) Use of unverified/ non standard  
weight or measure
- iii) overcharging of packaged commodity

10. Maharashtra
- i)overcharging of packaged commodity
  - ii) Short weight of packed commodity

- iii) Alteration/ smudging of sale price MRP.,
- iv) non declaration on packages
- v) Short delivery in weight/ measurement
- vi) use of unverified weight or measure
- vii) Use of altered measures

- i) overcharging of packaged commodity
- ii) Short weight of packed commodity
- iii) Alteration/ smudging of sale price MRP.,
- iv) non declaration on packages
- v) Short delivery in weight/ measurement
- vi) use of unverified weight or measure
- vii) Use of altered measures

- i) overcharging of packaged commodity
- ii) Short weight of packed commodity
- iii) Alteration/ smudging of sale price MRP.,
- iv) non declaration on packages
- v) Short delivery in weight/ measurement
- vi) use of unverified weight or measure
- vii) Use of altered measures

11. Meghalaya

- i) Short delivery in weight/ measurement
- ii) Short weight of packed commodity
- iii) non declaration on packages
- iv) Use of unverified weight or measure

- i) Short delivery in weight/ measurement
- ii) non declaration on packages
- iii) Selling of packages on gross weight basis.

- i) Short delivery in building materials
- ii) Sale of weight or measure without licence
- iii) quoting of rates more than MRP in tender documents

12. Pondicherry

- i) Short delivery in building materials

- i) overcharging on packaged commodity
- ii) Short delivery in weight/ measurement

- i) Short delivery in weight/ measurement

13. Punjab

- i) overcharging on packaged commodity
- ii) Short delivery in weight/ measurement

- i) overcharging on packaged commodity
- ii) Short delivery in weight/ measurement

- i) overcharging on packaged commodity
- ii) Short delivery in weight/ measurement

14. Tamil Nadu

- a) i) Non declaration on packages
- ii) overcharging on packaged commodity
- iii) Short delivery in weight/ measurement

- b) i) Non declaration on packages
- ii) overcharging on packaged commodity
- iii) Short delivery in weight/ measurement

- c) i) Non declaration on packages
- ii) overcharging on packaged commodity
- iii) Short delivery in weighment/ measurement

15. Uttranchal i) Short delivery in weighment /measurement
- ii) Short weight of packed commodity
  - iii) overcharging on packaged commodity

- i) Short delivery in weighment/ measurement
- ii) Short weight of packed commodity
- iii)overcharging on packaged commodity

- i) Short delivery in weighment /measurement
- ii) Short weight of packed commodity
- iii) overcharging on packaged commodity

16. Uttar Pradesh i)overcharging on packaged commodity
- ii)Short delivery in weighment/ measurement
  - iii) Short weight of packaged item
  - iv) Use of stones etc., in place of weight

- i)overcharging on packaged commodity
- ii)Short delivery in weighment/ measurement
- iii) Short weight of packaged item
- iv) Use of stones etc., in place of weight
- v) Non compliance in declaration/ manner of declaration on packages

- i)overcharging on packaged commodity
- ii)Short delivery in weighment/ measurement
- iii) Short weight of packaged item
- iv) Use of stones etc., in place of weight
- v) Non compliance in declaration/manner of declaration on packages

17. West Bengal i)overcharging on packaged commodity
- ii)Short delivery in weighment/ measurement

- i)overcharging on packaged commodity
- ii)Short delivery in weighment/ measurement

- i)overcharging on packaged commodity
- ii)Short delivery in weighment/ measurement

Note: No complaints reported so far by Arunachal Pradesh, Assam, Bihar, Chandigarh, Chatisgarh , Dadra Nagar & Haveli , Daman & Diu, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Lakshadweep Manipur, Mizoram, Nagaland, Orissa, Rajasthan, Sikkim, Tripura.